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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-300/97 in
OA-555/96

New Delhi this the 22nd day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. Hari Singh,
S/o Sh. Sewa Ram,
B-9, Gourav Apartments,
Patpar Ganj, (Near DTC Depot),
New Delhi-92.
2. Sh. Mahesh Nand
S/o Sh. Ishwari Dutt,
H.No. B-75, Sector-12,
Vijay Nagar,
Ghaziabad(UP).
3. Sh. Tota Singh,
S/o Sh. Dev Karan,
Vill. Nangla Banshi,
P.O. Chola, Distt.
Bulandshehar(UP) Petitioners

(through Sh. P.M. Ahlawat, advocate)

versus

Shri S.P. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi-1. Contemner

(through Sh. R.L. Dhawan, advocate)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The learned counsel for the petitioners submits that the deduction made out of his gratuity has already been paid to him but the consequential revision of his pension has still not been made. We have perused the judgement and found that there is no such direction contained in the said order but in case the petitioners make a representation, the respondents shall consider the

same in accordance with rules. With this, this C.P. is disposed of. Notice issued to the alleged contemner is discharged.



(S.P. Biswas)

Member (A)



(Dr. Jose P. Verghese)

Vice-Chairman (J)

/vv/